

I.T. ACHIEVEMENTS 2023-24 HIGH COURT OF MANIPUR



Vision Of The Hon'ble Computer Committee

As we embrace the advancements in technology, the Manipur Judiciary is embarking on a transformative journey to enhance the efficiency and accessibility of justice. The Hon'ble Computer Committee of the High Court of Manipur envisions a comprehensive digital transformation of the judicial system in the State of Manipur through the implementation of e-filing, hybrid hearings, and with the provision of online certified copies. This forward thinking approach aims to enhance efficiency, transparency, and accessibility in the delivery of justice. e-Filing is a pivotal component of the Committee's vision. The High Court has already implemented e-filing in the High Court, which has now been made mandatory from 22nd November 2023. This step is crucial in creating a Digital Record and ensuring transition of the High Court to paperless court. To further support this change, a dedicated help desk counter and e-Sewa Kendra have been set up in the High Court and District Courts to assist lawyers in filing cases through e-filing. In addition to e-filing, the High Court of Manipur has also introduced hybrid hearing in the High Court with effect from 6th June 2023. Hybrid hearing allows the virtual participations such as lawyers and litigants to appear before the court remotely. This initiative aims to enhance the accessibility and convenience of court proceedings.

Furthermore, the High Court of Manipur has recently awarded the contract to L1 bidder for the supply of hardware and installation of the necessary infrastructure in the District Courts to implement hybrid functioning and paperless courts in all the courts of the State. The introduction of these initiatives reflects the High Court's commitment to embrace technological advancements. By embracing e-filing, hybrid hearings, live streaming, and a paperless court system, the High Court aims to provide seamless and citizen-centric services to litigants, enhancing the efficiency and transparency of judicial proceedings.

Secretary, Computer Committee Joint Registrar (Judicial)/CPC, e-Courts High Court of Manipur

Hon'ble Chief Justice, High Court of Manipur	0 1
Computer Committee, High Court of Manipur	01
I.T. Team, High Court & Subordinate Courts of Manipur	02
I.T. Achievements 2023–24	3-12
1. e-office	
2. Online Certified Copy	
3. Inventory Management System (IMS)	
4. Vehicle Management System (VMS)	
5. S3WaaS Website	
6. Paperless Court	
7. Hybrid Hearing	
8. Scanning and Digitisation	
9. e–Sewa Kendra	
10. Installation of the CCTY Camera in the High Court Complex	
11. Internet Connectivity	
12. Work Management System (WMS) for Digitisation Project and e—Sewa Kendra Office Assistants.	
AI-Assisted Legal Translation Advisory Committee 12	2-14
1. Status of Development of Al—Translation Software	
2. Funds Status	
3. Engagement	
4. Post Creation	
5. Work Management System (WMS) for AI—Translati Project	on
6. Online e-Journal/e-HCR	

	2
4	
1	6
ì	
	5

Memorandum of Understanding (MoU) with National Institute of Technology (NIT) Manipur	15
Trainings related to IT and e-Courts	15
Web Applications in Pipeline 1E	<u>-17</u>
Status on e-Courts Project Phase-III	17
New Budget Heads	18

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL Chief Justice, High Court of Manipur



COMPUTER COMMITTEE HIGH COURT OF MANIPUR



Hon'ble Mr. Justice A. Bimol Singh Chairman, Computer Committee Judge, High Court of Manipur



Hon'ble Mr. Justice A. Guneshwar Sharma Member, Computer Committee Judge, High Court of Manipur



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High Court of Manipur



Mr. Roshan Oinam (Court Manager) Member (Technical) Computer Committee

I.T. TEAM, HIGH COURT OF MANIPUR



Th. Shantikumar Singh(System Analyst)
Member (Technical), Computer Committee



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Member (Technical), Computer Committee



Th. Sunil SinghSystem Officer
High Court of Manipur



B. Sanatomba SharmaSystem Officer
High Court of Manipur



N. Saratchandra Singh System Officer High Court of Manipur



W. Basudev Singh
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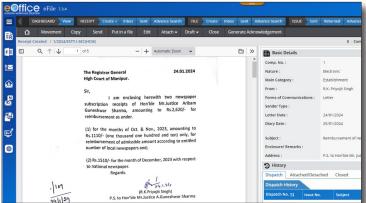
E-Courts Phase-II & I.T. Developments

I.T. ACHIEVEMENTS 2023-24

1. e-Office

On 23rd November 2023, the Hon'ble Chief Justice inaugurated the e-Office software developed by NIC Manipur in the High Court of Manipur. The inauguration was attended by the Hon'ble Judges of the High Court, Officers & Staff of the Registry and Members of the bar. The project was implemented at a cost of Rs. 36 lakh. The High Court of Manipur is the second High Court in the country to implement e-office



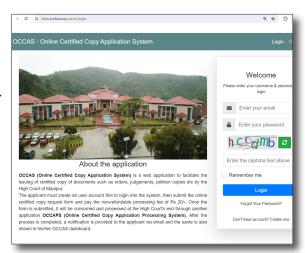


after the High Court of Kerala. The e-Office software utilizes cloud technology to store the data. In order to ensure successful implementation of the e-Office software, the technical team from NIC Delhi provided training to the officers and staff of the Registry for one week

physically in the High Court starting from 8th January 2024 to 12th January 2024. The training aimed to familiarize the stakeholders with the functionalities and features of the software and equip them to handle their duties efficiently in a paperless environment. With the successful implementation of e-Office, the administrative work of the court has now started doing in a paperless mode.

2. Online Certified Copy

The Online Certified Copy was launched officially on 23rd November 2023 by the Hon'ble Chief Justice of High Court of Manipur. This portal is developed by NIC Manipur and it may be accessed by the public through the official website of the High Court of Manipur or directly at *hcmcertifiedcopy*. *nic.in*. It aims to provide a more efficient

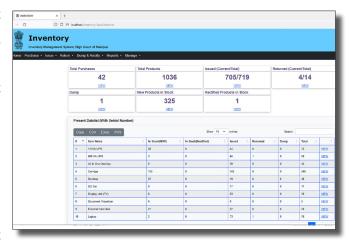


and convenient method of obtaining certified copies of court records through online mode. The website provides step-by-step instructions on accessing the application and completing the necessary steps for applying online certified copy. Users will be required to create an account by providing their personal information, such as their name, email address, and contact details. Once their account is created, they will receive a username and password to access the application. Once logged in, the users can browse the various options through the online portal and choose the type of document they require, such as civil or criminal cases, etc. and enter the necessary information, such as the case number or name of the person involved. Once the application is submitted, users can track the progress of their request through the online portal.

The launching of the Online Certified Copy application not only simplifies the process for users but also reduced effort and time for the High Court of Manipur and brings transparency. The portal streamlines the certification process by eliminating the need for manual paperwork and in-person visits.

3. Inventory Management System (IMS)

The Inventory Management System (IMS) is a software developed by the High Court of Manipur to maintain the stock of the High Court and District Court consumables including furniture items. This application was launched by Hon'ble Chief Justice on 23rd Nov, 2023. The primary purpose of the IMS is to streamline the inventory management

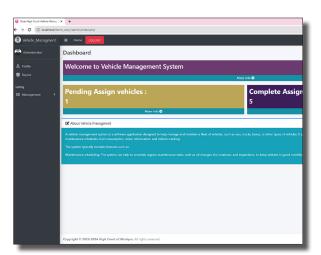


process and provide accurate and timely information about the items procured from the various budget heads. The IMS has a user-friendly interface that enables authorized personnel to easily navigate through the system and access various functionalities. One of the key features of the IMS is its ability to store detailed information about each item, including procurement details, vendor information, warranty dates, and more. Moreover, the IMS enables authorized personnel to generate reports on various aspects of inventory management. These reports provide valuable insights and help in making informed decisions regarding future procurement and inventory management.

4. Vehicle Management System (VMS)

The Hon'ble Chief Justice launched Vehicle Management System (VMS) on 23rd Nov, 2023. It was developed with the help of Software Developer hired through National Informatics Centre Services Inc. (NICSI), with an objective to track the utilisation of Petrol/Diesel, Oil, Lubricant(P.O.L.) by official vehicles and DG sets. This helps in calculation of mileage, notify time for servicing, date of last repairing/servicing and ages of the vehicles.

Further, the software will be enhanced for tracking the routes travel by the vehicles which will increase the security and for record purpose.





5. S3WaaS Website

As a directive of the Hon'ble e-Committee, Supreme Court of India, for migrating all the existing District Court's website to S3WaaS (Secure Scalable Sugamya Website as a Service) platform, the IT team of High Court of Manipur has successfully migrated all the 8 District Courts' websites from Drupal platform to S3WaaS platform.

These websites provides information regarding brief history of the respective District Courts, former District Judges, present Judges, Duty Magistrate, Police station wise-magistrate, notification, circular, etc. It also provide information regarding case status, causelist, order judgment, statistical reports, District BAR Association, etc. Various photos and videos of the events which were organised in the Districts are also depicted in the websites. Newsletter, e-brochure that are published by Hon'ble Supreme Court and High Courts are also being made available in the portal. It also provides the brief profile about the Chief Justice of the High Court, respective Portfolio/Administrative Judges of the Districts.





The websites for each Districts are as given below:

1	Imphal East:	2.	Imphal West:
1.	https://imphaleast.dcourts.gov.in/		https://imphalwest.dcourts.gov.in/
3.	Thoubal:	4.	Bishnupur:
3.	https://thoubal.dcourts.gov.in/		https://bishnupur.dcourts.gov.in/
_	Ukhrul:	6.	Senapati:
5.	https://ukhrul.dcourts.gov.in/		https://senapati.dcourts.gov.in/
7	Churachandpur:	8.	Tamenglong:
7.	https://churachandpur.dcourts.gov.in/		https://tamenglong.dcourts.gov.in/

6. Paperless Court

Procurement of Hardware for Paperless Court

The High Court has completed the procurement of five pen display tablet (Wacom) and these items have been delivered to the High Court. These displays have been procured through GeM bidding process and the bid has been awarded to L1 bidder viz. M/s CR Associates Guwahati, Assam at the cost of Rs. 2,69,800/- per display.

The tender process through GeM for the procurement of another 41 pen display tablets for the District Courts has been completed as a part of hybrid hearing component and the contract has been awarded to L1 bidder M/s Compuzer Solutions Pvt. Ltd., Guwahati, Assam with a total cost of Rs. 12,97,92,060/- only which includes the cost of other components such as T.V., Speaker, Camera, UPS, Audio Mixer, etc. In each court, there will be three tablets, one for the judicial officer and two for the advocates.

A demonstration was taken from the High Court of Kerala, High Court of Delhi, and High Court of Jammu & Kashmir on 20th January 2024 regarding the feasibility of integrating CIS and e-filing with a user-friendly interface. The demonstration focused on scanning of the pending case records which could access from the court rooms by the respective Judges. The Hon'ble Computer Committee is now diligently identifying the best solution that offers a user-friendly dashboard for lawyers and litigants to access case files electronically. It is pertinent to mention that the scanning and digitization of

the pending case records have already started in the High Court and District Courts which is projected to be completed within 6 months and 12 months respectively.

The implementation of paperless courts in the High Court and District Courts of the State is progressing steadily, with the procurement of hardware devices and the successful completion of GeM bids for pen display tablets for the High Court and District Courts from the State funds.

7. HYBRID HEARING

As part of Phase-II of the e-Courts project, 39 District Courts were equipped with the necessary equipment for video conferencing. The equipment included All-in-One computers, webcams, UPS, microphones, and televisions. The High Court has taken funds from the State Government for implementing hybrid hearing project in the District Courts.

The State Government has sanctioned an amount of Rs. 13,36,88,249/- only for the implementation of hybrid functioning in the District Courts. The allocated funds will be utilized to purchase various components for each court.

The component list includes:

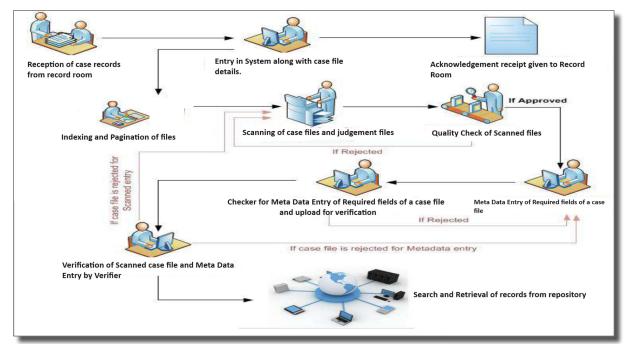
- Interactive Touch Screen Display	- Microphone and audio DSP
- Ultra HD Professional Display	- Audio Amplifier
- AIO PC	- Wall Mount Speaker
- PTZ Camera	- UPS
- Full HD Document Camera	- VC Software license
- Video recording and streaming device	- Table and Chair.

The GeM Bid for this project has already been awarded to L1 bidder M/s Compuzer Solutions Pvt. Ltd., Guwahati, Assam and it is expected that the installation will be completed in all the Courts of the State before 31st March 2024.

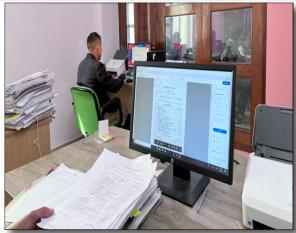
8. Scanning and Digitisation Project

The contract for the scanning and digitisation of the High Court and District Court records was awarded to M/S Informatics Publishing Ltd., Bangalore on 05.12.2018 and the Scanning & Digitisation of disposed case records started in the High Court Complex from March, 2019.

As on 18.10.2023, 79,29,288 pages of the disposed cases for the High Court and the District Courts have been scanned and digitised. Scanning of disposed of cases is proceeding at a faster pace and it is anticipated that the scanning of such cases will be completed within August 2024. The scanning of disposed of cases of Imphal East, Imphal West, Thoubal, Bishnupur, Churachandpur, Chandel, and Moreh has been completed. The digitisation process of the pending cases in

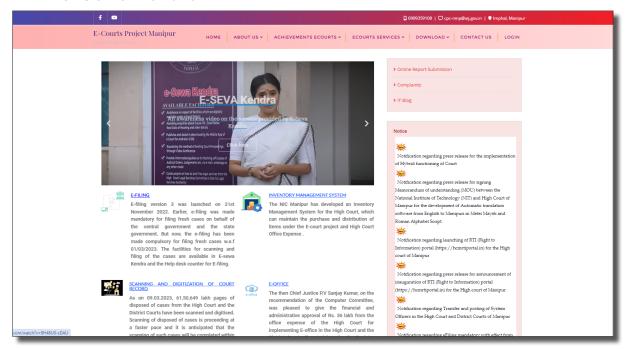






the High Court of Manipur has been started and approximately 858 out of 3473 pending cases has been digitised as on 20th January, 2024. The number of pages scanned for the pending cases of High Court is 2,40,320 pages. As per the contract, the company is responsible for scanning and digitising 80 lakh pages. However, a decision has been made to change the approach for the remaining/pending work by the Hon'ble Computer Committee, High Court of Manipur. This decision was made because the company is not willing to do the scanning and digitisation at the same rate at which the contract was awarded. The Hon'ble Computer Committee decided that the scanning and digitisation of current and pending cases will be carried out by daily wagers engaged under this project because retendering will take significant amount of time in new cost calculation, number of pages left for the case records mostly in the District & Subordinate Courts of Manipur, etc. This change in strategy aims to optimize efficiency and reduce or control costs, while still ensuring the accurate and timely digitisation of the remaining case records.

9. e-Sewa Kendra



Under Phase-II e-Courts projects, a total of 16 e-Sewa Kendras have been established throughout the State under the Phase-II of the e-Courts project. A total of 16 Office Assistants (contractual) have been recruited on the basis of written tests and interview to man 16 e-Sewa Kendras. The Office Assistants of the e-Sewa Kendras are provided with laptops and scanners to provide assistance to the litigants and Advocates.

They were also given one week training at the Manipur Judicial Academy regarding how to conduct Video Conferencing, how to use scanners for digitisation of the case record, how to file a case through e-filing, and how to use the various e-Courts applications. Also, e-Sewa Kendras are used by Advocates and Litigants where the topography makes traveling difficult for virtual appearances.



An awareness video was created in the regional language to promote the services offered at the e-Sewa Kendra. This video was specifically designed to reach out to the local community and to inform them about the various facilities available under e-Courts project. To maximize its reach, the video was uploaded on the official YouTube channel of the High Court. The response to the video has been overwhelming, as it has garnered more than 1,00,000 views.

The Hon'ble Computer Committee, High Court of Manipur has decided to transit the Court proceeding of the Districts to hybrid and paperless mode as soon as possible. Accordingly, it has become imperative to establish more e-Sewa Kendras in the State. These centres serve as a one-stop solution for litigants and advocates to access various digital services. By expanding the number of e-Sewa Kendras in the state, we can ensure that more individuals have easy access to technological resources launched by the Hon'ble e-Committee, Supreme Court of India.

Under Phase-III of e-Courts Project, a GeM bid for 5 additional e-Sewa Kendras have been published for which the contract has been awarded on 30th December, 2023 to the L1 bidder namely M/S Pukei Enterprises, Imphal, Manipur @Rs. 1,99,800/- per porta cabin. The construction for 4 porta cabins located at Cheirap Court Complex Imphal, Lamphel Court Complex, Bishnupur Court Complex and Thoubal Court Complex have been completed. The fifth location at Churachandpur Court Complex will be completing within 10 days.

Existing 16 (sixteen) e-Sewa Kendras under Phase II e-Court			Newly Constructed under Phase-III e-Court		
1.	High Court Complex	1.	District & Session Court, Imphal West (Completed in January, 2024)		
2.	Cheirap Court Complex	2.	District & Session Court, Bishnupur (Completed in January, 2024)		
3.	D & SJ Bishnupur Court Complex	3.	District & Session Court, Thoubal (Completed in January, 2024)		
4.	D & SJ, Thoubal Court Complex	4.	FTC (CAW) (Completed in January, 2024)		
5.	D & SJ, Ukhrul Court Complex	5.	CJM/Civil Judge (Sr. Div), Churachandpur (to be completed within 10 th Feb 2024)		
6.	D & SJ, Churachandpur Court Complex				
7.	D & SJ, Tamenglong Court Complex				
8.	D & SJ, Senapati Court Complex				
9.	Family Court, Lamphel Court Complex				
10.	ND & PS Court Lamphel Court Complex				
11.	MACT Court Complex, Imphal West, District Court Complex				
12.	Civil Judge Sr. Division Lamphel Court Complex				
13.	CJM Chandel Court Complex				
14.	Moreh Court Complex				
15.	JMFC Kangpokpi Court Complex				
16.	JMFC Jiribam Court Complex				

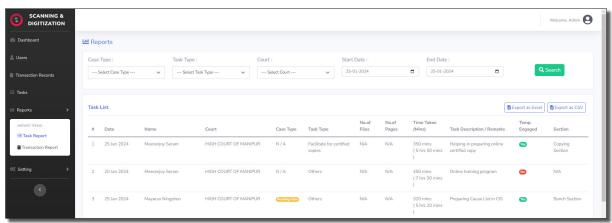
10. Installation of the CCTV Camera in the High Court Complex

The High Court of Manipur has taken a significant step towards enhancing security within its premises by installing CCTV cameras at a substantial cost. This project was undertaken at a cost of Rs. 48,46,208/- and was successfully completed in the month of January 2024. The installation of CCTV cameras in the court complex has several advantages that will contribute to the overall security and maintenance of law and order within the premises. A total number of 193 CCTV cameras have been installed in strategic locations throughout the complex. The cameras have been installed strategically to cover all areas of the court, including the entrances, exits, parking area, canteen, bar, DG & panel area, judicial/bench/accounts sections and other areas of the Registry. This ensures that all activities and movements within the complex are recorded and monitored in real-time.

11. Internet Connectivity

The BSNL Multiprotocol Label Switching (MPLS) WAN network, which is exclusively for the judiciary, was installed in 15 court complexes in 8 of the existing 9 judicial districts. In addition, the State Wide Area Network (SWAN) have been given to 15 Court Complexes. However, the connectivity in the State is very poor, especially in the Hills districts and in order to address the connectivity issue in the hills districts, the Hon'ble Chief Justice and the Hon'ble Computer Committee gave administrative and financial approval on 20th November 2023 of Rs 70,16,233/- to install a dedicated lease line of 34 Mbps in all the Courts from the e-Courts maintenance fund provided by State Government. The installation of the wiring is currently in progress, and it is anticipated that the *Railtel* will be functional in all the courts of the State within 2-3 weeks. The implementation of the dedicated lease line aims to provide robust internet connectivity to all the courts in the state.

12. Work Management System (WMS) for Digitisation Project and e-Sewa Kendra Office Assistants



The development of software for the Work Management System is completed and it is testing phase on live. The objective of this software is to monitor the progress of the project, performance of the staff and to record the project with a view for case study. The software also provides real-time insights into the workload and progress of each employee, allowing concerned officer to identify areas where improvement is needed. This monitoring feature enables effective allocation of resources, ensures tasks are completed in a timely manner, and helps in identifying potential bottlenecks in workflow. The expected timeline of launching this application is February 2024.

AI-ASSISTEDLEGALTRANSLATIONADVISORYCOMMITTEE

The Hon'ble AI-Assisted Legal Translation Advisory Committee of the High Court of Manipur has decided to translate the Supreme Court of India and High Court of Manipur Judgements into Meetei Mayek and Roman Alphabet (Manipuri). Currently, the process of translating Judgements is being carried out manually due to the unavailability of reliable AI-powered translation software. This process is time-consuming .However, efforts are being made to develop AI powered translation software from English to Roman Alphabet(Manipuri) and Meetei Mayek in co-ordination with NIT Manipur.

1. Status of Development of Al-Translation Software

On 27th June, 2023, the High Court of Manipur entered into a Memorandum of Understanding (MoU) with the National Institute of Technology (NIT) Manipur to develop a translation software that would translate English to Manipuri in both Meetei Mayek and Roman Alphabet. The development of this software is progressing smoothly, and it is expected to be completed by September, 2024.

2. Funds Status

The High Court of Manipur has received Rs 89,84,759/- from the State Government on 16th August 2023 for the translation of the High Court and Supreme Court Judgements.

3. Engagement

30 translators were engaged on 20th October 2023. The remuneration for the translator for translating the High Court and Supreme Court of India Judgement into Manipuri is fixed at the rate of Rs. 200/- per page on the basis of the original judgment uploaded on the High Court and Supreme Court of India website and e-SCR.

2 Programme Co-ordinators, 5 Technical Assistants and 5 Legal Researchers were engaged on 19th December 2023 on Daily Wager basis.

Advertisement for the Verifier was notified on 21st December 2023. The remuneration rate is fixed at Rs. 50/- per page on the basis of the original judgment uploaded on the High Court and Supreme Court of India website and e-SCR. It is anticipated that the empanelment of the Verifier will be completed within a week's time.

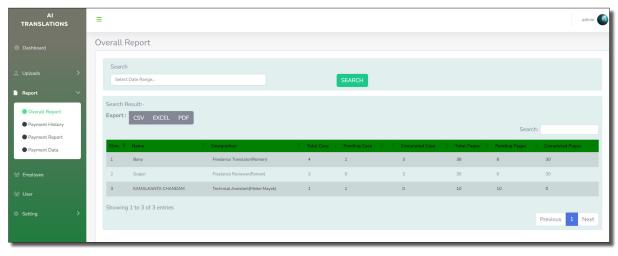
1 NICIS Manpower Tier 3 software developer was hired on 22nd December, 2023 for one year to develop an online journal application. The blueprint for the software development is completed, and it is anticipated that the software will be launched by mid-March 2024.

4. Post Creation

On 25th August 2023, the High Court of Manipur submitted a proposal to the State Government requesting the creation of one Registrar (Linguistic) and seven Junior Grade Translator positions. The proposal mentioned the pressing requirement for the establishment of new posts to accelerate the translation process of High Court and Supreme Court Judgements into Roman Alphabet (Manipuri) and Meetei Mayek. The proposed Registrar (Linguistic) position equivalent to Editor is to be manned by a Judicial Officer equivalent to the District and Session Judge rank, who will oversee the management and co-ordination of translation activities and will be responsible for starting an online journal in bilingual format.

No. of Supreme Courts Judgements (e-SCR) translated = 112 No. of High Court Judgements translated = 145

5. Work Management System (WMS) for Al-Translation Project



The High Court of Manipur has developed a web-based application to allocate

work to the translators and to streamline the translation project. One of the notable features of this software is the digital work distribution. Translators will be able to receive their assignments electronically. Once the translation is completed, the software will automatically transfer the document to the Verifier. This will eliminate the time-consuming task of manually transferring files. The Verifier can then review the translated document and provide feedback or approval. The Translator can track the status of his/her payment. Furthermore, the application has a built-in feature to track the performance of everyone involved in the translation project. This includes the Programme Co-ordinator, Technical Assistant, Translator, Verifier, and Legal Researcher. The AI-Assisted Legal Advisory Committee can identify improvement areas and streamline the translation process by monitoring their performance. The application is live for testing and is expected to launch in mid-February 2024.

6. Online e-Journal/e-HCR

In compliance with the direction of the Hon'ble AI-Assisted Legal Advisory Committee of the Supreme Court of India, the development of the e-Journal/e-HCR of the High Court of Manipur has commenced. In order to facilitate this endeavour, 1 technical manpower has been hired on 20th December, 2023 through NICSI empanelled Vendors for the development of this application. The primary objective is to establish a platform where reported judgments, along with headnotes, will be made available in bilingual format (Roman Manipuri and Meetei Mayek), with neutral citations and equivalent citations. Additionally, the software will be freely available to advocates, law researchers, and litigants who may not have the resources or means to access private sources. This initiative will not only benefit the legal community but also contribute to legal research and knowledge dissemination. Moreover, the e-Journal/e-HCR of the High Court of Manipur will offer a range of functionalities, such as search options, advanced filters, and categorization of reported judgments. These features will enable users to navigate the vast repository of legal information efficiently.

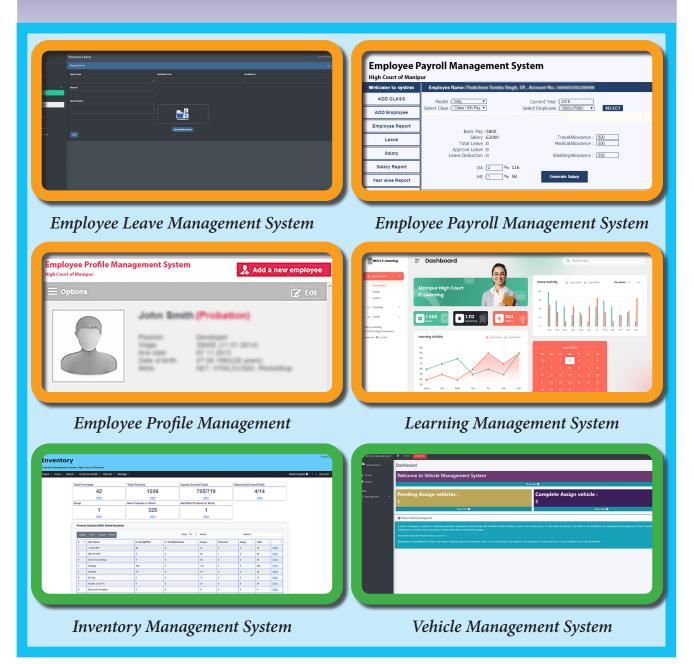
MEMORANDUM OF UNDERSTANDING (MOU) WITH NATIONAL INSTITUTE OF TECHNOLOGY (NIT) MANIPUR

On 7th July 2023, the High Court of Manipur entered into a Memorandum of Understanding (MoU) with the National Institute of Technology (NIT) Manipur. The primary objective of the MoU is to identify the best practices for the High Court and District Court functioning. By studying existing practices, evaluating various models, and conducting a comprehensive analysis, the NIT will provide valuable insights and guidance to enhance the efficiency and effectiveness of the courts. Another key aspect of the MoU is the formulation of technical specifications for the tender process. The NIT will assist in defining the specific requirements for the tendering process. Through this collaboration, the IT team will receive guidance and support in implementing advanced technologies, optimizing existing systems, and adopting best practices. Moreover, the MoU further mentioned to impart training for IT team. The training will focus on enhancing technical skills. It will serve as a model for collaboration between the judiciary and academic institutions, paving the way for future partnerships and initiatives aimed at improving the legal system in Manipur.

TRAININGS RELATED TO IT AND E-COURTS

Sl. No.	Name of the Programme	Target	Date of Training
1.	MJA Programme No. 159: "e-filing of cases before the High Court and how to conduct video conferencing for hybrid function- ing of the High Court"	LCommissioners' Staff	13 th June 2023
2.	MJA Programme No. 167: "Programme on Digitization"	Ministerial staff of High Court, Office Asst. of e-Sewa Ken- dra, Daily wager of Scanning and Digiti- zation	27 th October, 2023
3.	MJA Programme No. 170: "ICT Outreach Programme on eCourts"	Advocates from different Districts.	1 st December, 2023

WEB APPLICATIONS IN PIPELINE



Enterprises Resource Planning (ERP)/Management Information System (MIS)

The High Court of Manipur is planning to develop more software for its better administration and effective management. Some of the software which are in-pipeline are Employee Leave Management System, Employee Payroll Management System, Employee Profile Management and Learning Management System. The software which are already in use are Inventory Management System and Vehicle Management System which have been highlighted previously.

All these software will be linked together to develop a robust one-stop application, namely, Enterprises Resource Planning (ERP)/Management Information System (MIS).

As for the Learning Management System the development of the application and the recording of the study content has been started. The purpose of this system is to facilitate access to digital course programs related to ICT, eliminating the need for individuals to visit the judicial academy repeatedly. The course curriculum will be accessible only to registered users after logging in. The content will include videos in the regional language. The course will be developed by a Master Trainer who has extensive knowledge and experience in the field of ICT. The trainer will design the course keeping in view the practical aspects and usage, ensuring that participants receive the maximum amount of knowledge in the subject matter. Furthermore, the system will feature a chat option, enabling participants to seek clarification on any doubts they may have. This feature will ensure that participants receive the necessary guidance and support throughout the course. The expected date of launching this application is March 2024.

STATUS ON E-CO	URTS F	PROJECT	PHASE-III
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	SI. lo.	Component	Particu- lars	Targets	Fund (Rs.)	GeM bid published date	GeM bid award date	L1 Bidder Price	Status
	1	e-Sewa Kendra	Porta Cabin	5	1000000	4 th Dec, 2023	30 th Dec, 2023	Rs. 9,99,000/-	4 porta cabins completed. 1 porta cabin will be completed by 10th Feb 2024
			Desktops	41		6 th Dec, 2023	25 th Jan, 2024	Rs. 23,87,553/-	Waiting for delivery for 41 desktops
:	2	Hardware for existing Courts cov- ered under Phase - I and Phase	Scanner	41	5221760	15 th Dec, 2023	17 th Jan, 2024	Rs. 17,81,328/-	Waiting for delivery of 51 scanners instead of 41. The num- ber of scanner has increase due to lower cost.
		-II	Digital Tokens	164		8 th Dec, 2023	Not yet		Technical Eval- uation complet- ed. Bid will be awarded within Jan 2024
	3	Solar In- stallation		27	40500000	4 th Dec, 2023	30 th Dec, 2023	Rs. 4,02,92,910/-	Work in progress
,	4	Technical Manpower			3480000	PI request for 5 Techni- cal Manpow- er sent to NICSI on 21st Dec, 2023			27 resumes received from empanelled NICSI vendor. Selection of 5 Manpower will be done within Jan 2024

NEW BUDGET HEADS

The High Court of Manipur has implemented various projects by procuring many I.T. and electrical equipments under Phase-II of e-Courts Project. However, no funds for the maintenance of e-Courts Project were provided. In this regard, the High Court has requested the State Government for creating different Budget Heads with additional funds for the maintenance. The Budget Heads created are as detailed below:

Budget Created on 26th July, 2023

Major Head	2014	Administration of Justice	Amount of Excess Authorization	Purpose
Sub Major	00			
Minor	102	High Court (Charged)	Rs. 3,05,03,911/-	For Maintenance of
Sub Head	19	High Court of Manipur		
Detailed	05	Maintenance of eCourt Project	<u> </u>	
Object	27	Minor Works		

Budget Created on 26th September, 2023

Major Head	2014	Administration of Justice	Amount of Excess Authorization	Purpose
Sub Major	00			
Minor	102	High Court (Charged)	Do 12 36 88 240/	For implementation of hybrid functioning in the District Courts
Sub Head	19	High Court of Manipur		
Detailed	05	Maintenance of eCourt Project	13,50,00,247/-	
Object	27	Minor Works		Courto

Budget Created on 16th October, 2023

Major Head	2014	Administration of Justice	Amount of Excess Authorization	Purpose
Sub Major	00			For payment
Minor	102	High Court (Charged)	Rs. 24,29,780/-	of wages for 16
Sub Head	19	High Court of Manipur		e-Sewa Kendra
Detailed	05	Maintenance of eCourt Project		Office Assistants for implementation of e-Sewa Kendra
Object	02	Wages		Project in 16 locations of Manipur